

(c) The tranche aid for Srisaïlam Hydro Electric Project and the Chilarkaluripet-Vijayawada section of NH-5 in Andhra Pradesh have been short listed by the mission for detailed discussions. These proposals, however, do not fall in the category of fast disbursing assistance.

(d) the decision of the Government of Japan will be announced during Aid, India Consortium meeting to be held in June, 1992.

### Training Schools for Smugglers In Asian Countries

9710. SHRI PARASRAM BHARDWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have any information regarding training schools for smugglers in a number of Asian countries;

(b) if so, the details thereof;

(c) whether some recently arrested smugglers have confessed to have been trained in some of these schools; and

(d) the steps taken/being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). Information is being collected and will be laid on the Table of the House.

12.00 hrs.

(Interruptions)

(English)

SHRI RUPCHAND PAL (Hooghly): Mr.

Speaker, Sir, what happened to my privilege notice?

MR. SPEAKER: I now call Dr. Amrit Lal Kalidas Patel to speak.

DR. AMRIT LAL KALIDAS PATEL (Mehsana): Mr. Speaker, Sir, I want to draw the attention of the hon. Finance Minister to the shortage of drinking-water, foodgrains and fodder has so far been the main complaints from the drought-hit areas of Gujarat. But Gujarat and particularly Mehsana District is facing a peculiar problem, that is, the shortage of currency notes. This shortage has created hurdles for the trade, commerce and for payment of labour wages. This is because of the fact that the SBI is not giving currency notes to Cooperatives and the Scheduled Banks. During the normal days, they do not accept the small denomination notes. This has created problems. I therefore request the hon. Finance Minister to direct the SBI to give currency notes freely to Mehsana District.

Sir, for example, the Mehsana District Cooperative Bank has deposited more than Rs. 125 crores in SBI. Last week they wanted to draw only Rs. 7 crores and they could not get it. Because of that, the farmers are suffering.

In this connection, I request the hon. Finance Minister to do the needful immediately.

SHRI MRUTYUNJAYA NAYAK (Phulbani): Mr. Speaker, Sir, the State Government of Orissa has been very much indifferent and unfair to my Parliamentary constituency, Phulbani. It has shown step-motherly treatment by excluding Phulbani from being recommended for the construction of Kharda-Bolangir line via Phulbani railway-line. Last year, that is, 1991, the State Government has sent the proposal to the Government of India in which Phulbani has been excluded. So, I would like to request Shri, C.K. Jaffer Sharief, the Minister of Railways to give priority to this. Further, he has already inaugurated a function at Kharda Division for the

purpose of conducting a survey of the rail-way-line, that is, the Kharda-Bolangir line via Phulbani Railway-line. I am making this request because Phulbani District is a backward and tribal District. Also, there is no industry. Therefore, I would request the hon. Minister that priority should be given to include the Phulbani District in the Railway Project of Kharda-Bolangir line via Phulbani.

Sir, I thank you very much for having given me this opportunity to speak.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): Sir, you are aware the House is going to adjourn very soon and only two working-days are left. You are also aware that a Delegation of NIC and Members of Parliament had gone to Ayodhya last month on the 7th and that Delegation submitted a report to the Home Minister on the 27th of last month. Therefore, I would urge upon the Government and demand that keeping in view the opinion of the entire House the report should be placed on the Table of the House. Further, before the House adjourns, the matter should be discussed in Parliament. This report should be discussed in Parliament. It is very important. Effort has to be made to see that it is discussed in this House.

MR. SPEAKER: This matter was discussed and we wanted to know from the Home Ministry whether this is going to be discussed on the floor of the House. What was told to me by the Home Minister was this is exactly the point on which the Committee had gone there and made a report- there is a Contempt proceedings pending in the Court. He wanted to know from me whether this can be discussed or not.

We tried to solve this problem. And I was told that on 8th, the Supreme Court or High Court, was going to hear the contempt proceedings. And if the same thing is involved in it, we rather that we should not take it up, at least, upto 8th. And after the decision is given, within two days time, we can decide as to what is to be done.

SHRI CHANDRA JEET YADAV (Azamgarh): It is a matter that...

MR. SPEAKER: I just explained it to you.

SHRI CHANDRA JEET YADAV: Sir, I entirely agree with you. In view of this contempt proceedings pending in the Supreme Court or High Court, one can understand that the issue should not be discussed on the floor of the House. But it does not bar the presentation of the report on the Table of the House. After a long discussion, on the basis of consensus of this House, it was decided that a Parliamentarians Committee along with the National Integration Council's Sub-Committee should go and visit the spot. Now that report has been submitted. Now the attitude which the U.P. Government is taking is that they are openly coming out, almost every week in the press, that they do not attach any importance to that Committee's report they will not cooperate with that Committees. They did not fully cooperate in giving the necessary papers and map which the Committee wanted to know.

Therefore, what I am requesting is that, today is 8th and may be the Supreme Court or High Court will take a view. You should direct the Home Minister to place the report on the Table of the House, in case the House decides to discuss it. (*Interruptions*)

SHRI CHANDRA JEET YADAV: You can say what you want to say.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Their allegations are politically motivated .....(*Interruptions*).....

SHRI CHANDRAJEET YADAV: I am not levelling any charges, I am stating the facts.

SHRI BHAGWAN SHANKAR RAWAT (Agra): A false propaganda is being carried out. (*Interruptions*)